

Ú

C.A.No. 7488-7492 OF 2001
ITEM No.1A

Court No. 1

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal Nos. 7488-7492 of 2001

Commissioner of Central Excise, Lucknow Appellant (s)

VERSUS

M/s. Chhata Sugar Co. Ltd. Respondent (s)

With

C.A. Nos. 7494-7499 of 2001, C.A. No. 999 of 2000, C.A. No. 1974 of
2000, C.A. No. 7493 of 2001, C.A. No. 6807 of 1999 and C.A. Nos.
7500-7514 of 2001

Date : 27-02-2004 These appeals were called on for judgment today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE S.H. KAPADIA

For Appellant (s) Mr. B. Krishna Prasad, Adv.

For Respondent (s) Mr. Vinay Garg, Adv.

Mr. Arvind Minocha, Adv.

Mr. Vishwajit Singh, Adv.

Mr. Praveen Kumar, Adv.

Mr. V. Balachandran, Adv.

UPON hearing counsel the Court made the following
J U D G M E N T

Hon'ble Mr. Justice S.H. Kapadia pronounced the judgment of this Court on behalf of His Lordship and on behalf of the Hon'ble the Chief Justice, dismissing the civil appeals with no order as to costs.

Hon'ble Mr. Justice S.B. Sinha pronounced a separate but concurring judgment.

Reportable.

[Alka Dudeja] [Janki Bhatia]
Court Master Court Master

[Two signed judgments are placed on the file]